

ITEM NO.1

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. No. 86986 of 2017

in

Criminal Appeal No(s). 1568/2015

KAMIL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(EXEMPTION FROM FILING O.T.)

Date : 12-10-2017 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Appellant(s) Mr. Ashok Kumar Sharma, AOR  
Mr. Deepak Jyoti Ghildiyal, Adv.  
Ms. Bandana Singh, Adv.  
Ms. Shama Firoz, Adv.  
Mr. Vikalp Mudgal, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, Adv.  
Mr. Amit Kumar Singh, Adv.  
Mr. Rajiv Yadav, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Looking at the averments made in the application for bail, we are not inclined to grant bail to the petitioner. However, the petitioner is granted liberty to revive bail application after one year.

I.A.No. 86986 of 2017 is dismissed.

Hearing of the appeal is expedited.

(JAYANT KUMAR ARORA)  
COURT MASTER

(SNEH LATA SHARMA)  
COURT MASTER